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A.Kadraka @ K.Appaya Vrs. UOI

Part Heard Sl. No. 14

O.A. No. 1044 of 2012

Order dated: 05.08.2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. S.K.Rath, Ld. Counsel for the applicant, and
Mr. T.Rath, Ld. Standing Counsel for the Respondent-Railways.

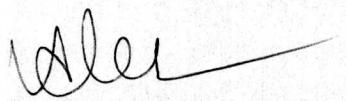
In view of the refutal advised by Mr. T.Rath, Ld. Standing
Counsel for the Railways, Mr. S.K.Rath, Ld. Counsel for the applicant,
wants to withdraw this O.A. with liberty to approach the General
Manager, E.Co.Railway, i.e. Respondent No.1, for sympathetic
consideration of the case of the applicant.

After hearing in extenso and taking into account the
submission made by Mr. S.K.Rath, Ld. Counsel for the applicant,
without going into the merit of the matter, this O.A. is disposed of
being withdrawn giving liberty to the applicant to approach Respondent
No.1 through a representation, if so advised, within a period of two
months. If such a representation is made to Respondent No.1 within a
period of two month then Respondent No.1 may consider the same as
per rules and regulations. I make it clear that while passing this order

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neither I have entered into the merit of the matter nor I have condoned
the delay in filing this O.A.

With the aforesaid direction, this O.A. stands disposed of
being withdrawn.


MEMBER(Judl.)

RK

